

श्री गिरिराज किशोर कपूर : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि यह सच है कि प्रतिरक्षा सेवाओं से आये हुए जो लोग हैं, उनका प्रोमोशन रोक दिये गये हैं और उनके जो डूनिशन थे उनको बराबर प्रोमोशन मिल रहे हैं ?

श्री राम सुभग सिंह : नहीं, उनकी पदोन्नति रोकी नहीं गई है। मगर उस वक़्त जो नियुक्तियाँ २९ द्वादशियों की प्रोविडेंट परमोनल आफ़िसर के बतौर हुई थी, वे उस वक़्त अस्थायी नियुक्तियाँ थीं। अब उनमें से १३ के बारे में विचार करना है। मगर उसमें भी सच यह है कि ६६ प्रतिशत जगह सीधे भरों के जरिये भरी जाती हैं, उसमें इन लोगों का ध्यान रखा जाता है। बचे बाकी लोगों के लिए भी दरवाज़ा खुला हुआ है।

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श्री राम सुभग सिंह : जैसा मैंने कहा है कि कुल २९ अफसर रखे गये थे जो युद्ध से वापस आये थे और उनमें से १३ के बारे में विचार करने के सम्बन्ध में निश्चय किया जा चुका है।

श्री गिरिराज किशोर कपूर : ये स्थायी बन तक हो जायेंगे, कुछ समय बता सकेंगे ?

श्री राम सुभग सिंह : इन लोगों को उनके कोर्ट के अन्तर्गत स्थायी किया जायगा।

श्री विमलकुमार मन्नालालजी चौरड़िया : क्या श्रीमान यह बतलाने की कृपा करेंगे कि इसके बारे में कोई निश्चय बने हैं अथवा नहीं कि ऐसे-ऐसे लोगों को इस-इस तरह से बहाल किया जायगा और इस-इस तरह से लोगों को स्थायी किया जायेगा या अस्थायी रखा जायेगा ?

श्री राम सुभग सिंह : असल में जब ये युद्ध से वापस आये थे, उस वक़्त यह नियम था कि ये लोग 55 वर्ष की उम्र तक रह सकेंगे और अब यह हो गया है कि 58 वर्ष की उम्र तक रह सकेंगे। तो अब पदोन्नतियाँ नियमानुसार की जायेंगी।

SHRI M. P. BHARGAVA: May I know whether the hon. Mhrster is aware of any other case besides this case of Personnel Officers where demobilised Defence Service personnel are awaiting decision on their seniority claims and fixation of the grades of pay?

SHRI RAM SUBHAG SINGH: I require notice about that because that is not covered by this question.

इंडिया इलेक्ट्रिक वर्क्स लिमिटेड के भूतपूर्व कर्मचारियों की प्राविडेंट फण्ड की अदायगी

श्री दत्तोपन्त ठेंगड़ी :
*४६६. श्री गिरिराज किशोर कपूर :

क्या उद्योग तथा सभरण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि इंडिया इलेक्ट्रिक वर्क्स लिमिटेड के उन कर्मचारियों को, जिन्होंने १९६१ में या उसके बाद नौकरी छोड़ दी थी, उनके द्वारा लिखित आवेदनपत्र दिये जाने के बावजूद अभी तक प्राविडेंट फण्ड वापस नहीं दिया गया; और

(ख) यदि हां, तो भूतपूर्व कर्मचारियों को देय राशियों की अदायगी के लिए क्या कार्यवाही की जा रही है ?

^PAYMENT OF PROVIDENT FUND TO* EX-EMPLOYEES OF THE LEW. LTDJ

400 f SHRI D. THENGARI: \SHRI G. K. KAPOOR; Will the Minister of INDUSTRY AND SUPPLY be pleased to state:

tThe question was actually asked on the floor of the House by Shri D. Thengari.

t[] English- translation.

(a) whether it is a fact that the amounts of Provident Fund have not so far been paid to those employees of the India Electric Works Ltd., who resigned their services during the year 1961 or thereafter, although they had submitted written applications for the same; and

(b) if so, what action is being taken to pay the due amounts to the ex-employees?]

THE MINISTER OF HEAVY EN-

उद्योग तथा संभरण मंत्रालय में भारी इंजीनियरी तथा उद्योग के मंत्री (श्री टी० ए० सिंह): (क) और (ख) पिछले प्रबंधकों को प्राविडेंट फंड की बहुत बड़ी बकाया रकम का भुगतान करना बाकी था। उन कर्मचारियों की प्राविडेंट फंड की देय राशि, जिन्होंने 1961 में या उसके बाद त्यागपत्र दे दिया था, का भुगतान मेसर्स इण्डिया इलेक्ट्रिक वर्क्स लिमिटेड द्वारा किया जा रहा है। कुल किये गये 252 दावों में 241 का भुगतान किया जा चुका है। जहां तक कर्मचारी भविष्य निधि अधिनियम, 1952 के अन्तर्गत आने वाले कर्मचारियों का संबंध है किसी भी पुराने दावे का भुगतान करना बाकी नहीं है।

ENGINEERING AND INDUSTRY IN THE MINISTRY OF INDUSTRY AND SUPPLY (SHRI T. N. SINGH): (a) and (b) Large arrears of Provident Fund payments had been left unpaid by the previous management. Provident Fund dues of employees who resigned their services during the year 1961 or thereafter, are being paid by M/s. India Electric Works Limited. Payment has already been made in respect of 241 out of a total of 252 claims preferred. So far as the subscribers covered by the Employees Provident Fund Act, 1952 are concerned no old claims are outstanding.]

SHRI D. THENGARI: What is the total amount due from this company and which still remains outstanding?

[] English translation.

श्री टी० ए० सिंह: मैंने अभी उत्तर दिया कि 252 दावों में से 241 का भुगतान कर दिया गया है। जहां तक कूल बकाया रकम का प्रश्न है, उसकी जांच की जा रही है और उसके बारे में स्टेटमेंट बाद में दिया जा सकता है।

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श्री टी० ए० सिंह: अगर प्राविडेंट फंड की रकम जो पुरानी कम्पनी को जमा करनी थी उससे आपका आशय है तो यह ठीक है कि करीब 15 लाख रुपये, पुरानी कम्पनी को जमा करने थे प्राविडेंट फंड में लेकिन उन्होंने बिलकुल नहीं जमा किये थे। अब हलके-हलके हम लोग उसको जमा कर रहे हैं। जब से गवर्नमेंट ने उसकी जिम्मेदारी ली है, इन तीन चार वर्षों के दौरान में पुरानी रकम का करीब 5 लाख रु० प्राविडेंट फंड में जमा कर दिया गया है।

SHRI A. D. MANI: May I ask the Minister whether the Government have enquired from the concerned Provident Fund Commissioner why he did not take action against his concern when it had failed to furnish proper accounts of the Provident Fund dues to the employees and whether the Government proposes to take any action under the Provident Funds Act against the former Manager and Directors of the Company?

SHRI T. N. SINGH: Action was taken by the concerned authorities in those days but then the persons concerned went to the High Court and secured an injunction. After that, Government took over this concern in 1960. Since then every effort is being made to regularise the whole thing and deposit as much of the

Provident Fund as possible by instalments, both the backlog and the regular one.

श्री दत्तोपन्त ठेंगड़ी : कम्पनी की ओर से पैसा जमा करने का काम कितने समय के अन्दर पूरा हो जायगा ?

श्री टी० एन० सिंह : रकम बहुत ज्यादा है और करीब करीब १० हजार रु. महीने ज्यादा जमा किया जा रहा है जब से गवर्नमेंट ने इंतजाम संभाला है। मैं एक बात और बताना चाहता हूँ कि इस कम्पनी के ऊपर काफी रुझा है और वह बहुत ज्यादा है। अब भी यह नहीं कहा जा सकता कि यह कम्पनी चलाई जा सकती है या नहीं चलाई जा सकती है।

SHRI BIREN ROY: As the question involves the economics of this factory, has the Minister come to know that this factory, when it was in private hands, used to, with the same number of employees, manufacture more than even eight thousand fans a month whereas now, with an increase of more than thirty per cent, in the expenditure, it is not manufacturing the same number of fans?

SHRI T. N. SINGH: The affairs of the company in the economic sense were bad when Government were compelled to take it over. As a matter of fact, the company was on the point of being closed down and therefore, it will be wrong to say that it was in a very good condition economically at that time. As a matter of fact, if he wants further information on the economics of this company, a separate question may be put about it.

SHRI BIREN ROY: The question has been answered in a different way. There were serious defalcations and thefts of materials supplied to the factory. These things were going on and that is why the factory went into disrepute and the Government took it over. That was a good thing but

after the Government has taken it over, the question of economics has not been gone into and the factory is not producing as much as it should. I want to know whether Government has enquired into this thing or not.

SHRI T. N. SINGH: I can only say that the management has improved considerably with the result that we are now in a position to pay back ten thousand rupees per month of the outstanding Provident Fund dues.

*500. [The questioner (Shri P. Thanulingam) was absent. For answer, Vide cols. 3228-29 infra.]

DIFFERENT SCHEDULES FOR LOADING COAL IN BOX AND FOUR WHEELER WAGONS

*501. SHRI M. P. BHARGAVA: Will the Minister of RAILWAYB be pleased to state:

(a) the reasons for having four different free loading schedules for loading of coal in box and four wheeler wagons; and

(b) whether the different schedules do not discriminate between small and medium producers and their workers?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAM SUBHAG SINGH): (a) A more liberal scale of free time for loading of BOX wagons is allowed as this type of wagon is generally supplied in full or half block rakes not piecemeal due to special type of couplers fitted on BOX wagons. The four wheeler wagons on the other hand do not have to be supplied in full or half block rakes and are usually supplied piecemeal. Consequently, it does not require as liberal free time for loading.

(b) No, Sir.

SHRI M. P. BHARGAVA: What is the average capacity of the box and the four wheeler wagon and what is the normal loading time of the box wagon and of the four wheeler wagon?